

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

17. IA 2674/2024 In C.P. (IB)/411(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

NAME OF THE PARTIES: - IA 2674/2024 Vikas Prakash Gupta
V/s
Vipul Gohil
IN THE MATTER OF
Reliance Home Finance Ltd
V/s
Zaveri Constructions Pvt Ltd.

Section: 60(5), U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA.No.2674/2024: -

Presence: -

Adv. Manoj Kumar Mishra Applicant/Liquidator.

Adv. Rukhsana KhanRespondent No-3 through VC.

Counsel for the applicant placed on record the affidavit of service and stated therein that the Respondents have been served the notice, but none has come present on behalf of Respondent No. 1, 2 and 4. Respondents No. 1,2 and 4 are therefore proceeded against ex-parte. Counsel for Respondent No.3 seeks time to file vakalatnama and reply on behalf of Respondent No.3. Let the same be filed within a period of two weeks. List this matter for further hearing on **08.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)